

GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF LEGAL AFFAIRS

LOKSABHA

UNSTARRED QUESTION NO. 3826
TO BE ANSWERED ON WEDNESDAY, THE 11th DECEMBER, 2019

INCOME TAX APPELLATE

3826. SHRI MALOOK NAGAR:

Will the Minister of **LAW AND JUSTICE** be pleased to state:

- (a) whether there are only 88 Members against the strength of 126 Members in Income Tax Appellate Tribunals and if so, the details thereof;
- (b) whether 91,679 cases are lying pending across the country due to shortage of the said Members and if so, the details thereof;
- (c) whether the pending cases involve more than 90000 crore rupees whereas crores of rupees are to be recovered in several cases and if so, the details thereof;
- (d) whether such cases are being kept pending deliberately by certain industrialists or influential people; and
- (e) if so, the details thereof?

ANSWER

**MINISTER OF LAW AND JUSTICE, COMMUNICATIONS AND
ELECTRONICS & INFORMATION TECHNOLOGY
(SHRI RAVI SHANKAR PRASAD)**

- (a): There are 85 Members against the strength of 126 Members in Income Tax Appellate Tribunal (ITAT) as on 01.11.2019.
- (b): There are 89,591 cases lying pending across the country before ITAT as on 01.12.2019.
- (c): Such information is not maintained by ITAT.

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(d): No.

(e): In view of reply given against part (d) above, question does not arise.
